

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

06

ORDER SHEET OF THE HEARING ON 4th JULY, 2024, 02:30 P.M.

CP (IB)/7/GB/2024

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Anchor Mark Private Limited Vs JRN Pharma and Laboratories LLP
Under Section	U/s 9 of IBC, 2016

For Petitioner (s) : Ms. Kala Agarwal, CS.

For Respondent (s) : Ms. S. Katakey, Adv.
Mr. S. Bataria, Adv.

ORDER

Ld. Authorized Representative CS Ms. Kala Agarwal appears on behalf of the Operational Creditor through Video Conferencing. Respondent/ Corporate Debtor is represented by Ld. Counsel Ms. S. Katakey who submits that in compliance with orders of this Tribunal dated 30.05.2024, reply affidavit has been filed in the Registry within the specified timelines, however, the same has been found to be defective. Ld. Counsel is directed to cure the defect within five days' time and serve defect free copy on the opposite party.

List for arguments on **12.07.2024**.

Sd/-

Satya Ranjan Prasad
Member (Technical)

Sd/-

Deep Chandra Joshi
Member (Judicial)